



2026:DHC:7696



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010378742026
+ **O.M.P.(I) (COMM.) 343/2026, I.A. 22147/2026 & I.A. 22148/2026**

R K JAIN INFRA PROJECTS PRIVATE LIMITED

.....Petitioner

Through: Mr. Ashim Sood, Mr. Vedant Sharma, Mr. Aman Naqvi, Mr. Kartikeya, Mr. Ashish Kumar Pandey and Ms. Gauri Anand, Advs.

versus

NATIONAL HIGHWAY AUTHORITY OF INDIA

.....Respondent

Through: Mr. Namit Saxena, Adv.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

09.09.2026

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1. At the outset, learned Counsel appearing for the Respondent submits that they have not extended as well as are not extending the expired bank guarantee.
2. In view of the above statement, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petition, with liberty to avail any other remedy, as available in law.
3. Accordingly, the present petition is disposed of as withdrawn with the aforesaid liberty.



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4. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 9, 2026/gunn